

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Seventh Lok Sabha**

**Forty Third Report**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT  
NEW DELHI**

**1982**

Adopted on 30-4-82

**THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

(Seventh Lok Sabha)

**FORTY-THIRD REPORT**

Minutes of 35th to  
43rd sittings held  
during 8th Session  
7th L.S. also laid  
on Table of the  
House on 30-4-82

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-third Report.

2. The Committee met on 26 April 1982 for—

- I. Examination of the Constitution (Amendment) Bill, 1982 (*Insertion of New Part XA*) by Sarvashri Ananda Pathak, Samar Mukherjee and Somnath Chatterjee under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rules 294(1) of the Rules of Procedure.

*Examination of the Constitution (Amendment) Bill*

3. The Committee considered the Constitution (Amendment) Bill, 1982 (*Insertion of New Part XA*) by Sarvashri Ananda Pathak, Samar Mukherjee and Somnath Chatterjee and arrived at the following findings as a result of their examination of the Bill:—

*Findings of the Committee*

The Bill seeks to amend the Constitution with a view to confer legislative power on Parliament to enact a law for the formation of an autonomous region within the State of West Bengal and to constitute a District Council for the administration of the autonomous region.

After considering all aspects of the Bill, the Committee recommend that the Members may be permitted to move for leave to introduce the Bill.

*Classification and allocation of time to Bills*

4. The Committee then considered classification and allocation of time for discussion of Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the Population Control (Small Family Promotion and Motivation) Bill, 1982 by Dr. Krupasindhu Bhoi be placed in category 'A' and all the remaining 9 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

*Recommendations*

6. The Committee recommend that—

- (i) Sarvashri Ananda Pathak, Samar Mukherjee and Somnath Chatterjee be permitted to move for leave to introduce their Constitution (Amendment) Bill; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;  
April 26, 1982  
Vaisakha 6, 1904 (Saka).

G. LAKSHMANAN,  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.

**APPENDIX**

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1	The Ban on Seeking Stay (by an Order of a Court of Law) of Transfer in Government Service Bill, 1982 by Shri Mohanlal Patel.	38 of 1982	B	2 hours
2	The Uniform Pay Scales Bill, 1982 by Shri Ranjit Singh.	37 of 1982	B	2 hours
3	The Limitation on Public Employment Bill, 1982 by Shri Ranjit Singh.	36 of 1982	B	2 hours
4	The Constitution (Amendment) Bill, 1982 (Substitution of article 335) by Shri R.R. Bhole.	24 of 1982	B	2 hours
5	The Constitution (Amendment) Bill, 1982 (Substitution of article 17) by Shri R.R. Bhole.	25 of 1982	B	2 hours
6	The Protection of Civil Rights (Amendment) Bill, 1982 (Amendment of section 10, etc.) by Shri R.R. Bhole.	28 of 1982	B	2 hours
7	The Population Control (Small Family Promotion and Motivation) Bill, 1982 by Dr. Krupasindhu Bhoi.	29 of 1982	A	2 hours
8	The Cow Slaughter Prohibition Bill, 1982 by Shri Motibhai R. Chaudhari.	42 of 1982	B	2 hours
9	The Payment of Gratuity (Amendment) Bill, 1982 (Amendment of section 1, etc.) by Shri K. Ramamurthy.	46 of 1982	B	2 hours
10	The Constitution (Amendment) Bill, 1982 (Amendment of Eighth Schedule) by Shri Harish Rawat.	26 of 1982	B	2 hours